

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 602**  
**IB-218/ND/2024**

**IN THE MATTER OF:**  
**Canara Bank**

**...PETITIONER**

**Vs.**

**M/s. Realtech Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 23.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

**:Adv. Hitesh Sachar, Adv. Anju  
Jain, Adv. Rabi Karmokar**

**For the Respondent/Corporate Debtor :**

**ORDER**

Ld. Counsel on behalf of the Financial Creditor is present. None appears on behalf of the Corporate Debtor at the time of hearing of the matter. On the last date of hearing i.e. 04.06.2024, Ld. Counsel on behalf of the Corporate Debtor was present and sought time to file reply, however, no reply is reflected on the e-portal. Last opportunity is given to the Corporate Debtor to file their response and appearance. List the matter on **23.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**